

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 119

CP(IB) No. 229/Chd/Pb/2023

IN THE MATTER OF:

Vinayak Enterprises

...Petitioner

Vs.

JCT Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Karanveer Jindal, Advocate

For the Respondent : Ms. Swati Vashisth, PCA

ORDER

Affidavit of service has been filed vide Diary No. 2828/01 dated 20.03.2024. The same is taken on record. Last opportunity is granted to the respondent to file reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 05.06.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja